

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 128(ND)16
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE COMPANY: M/s Mr. Rajinder Kumar Manchanda V/s. M/s. Shyam Dyeing Mills Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242, 58

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Abhinav Agnihotri, Advocate for petitioner.

Mr. Nitya Sharma, Advocate for Respondents 1, 2, 4, 5 & 6.

ORDER

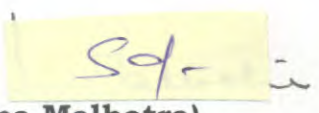
CA 98/2016

The respondents' application being CA 98/2016 has come up for disposal. Ld. Counsel for the petitioner does not wish to file any reply.

Vide the said application, the petitioner wished to replace the draft of the reply filed inadvertently with the final one. Since there is no opposition to the same, it is considered equitable and expedient in the facts and circumstances of the case to permit the respondent's prayer. The application is allowed. The final reply is taken on record.

To come up for arguments on 04.05.2017.


(S.K.Mohapatra)
Member Technical


(Ina Malhotra)
Member Judicial